

the project under Command Area Development and Water Management (CAD&WM) Programme for this project. Central Water Commission (CWC) has also provided design consultancy for this project for power house, dam and canal works.

(b) As informed by State Government, the present height of the Dam is EL 121.92 metre and 97% concrete work has been completed. Further, in pursuance of the permission for Phase-I *i.e.* construction of piers, overhead bridge and installation of gates in open or raised position by Narmada Control Authority (NCA) on 12th June, 2014, work of raising the height of the Dam from 121.92 metre to 138.68 metre has been taken up.

The construction of 458 km long Narmada Main Canal has been completed and water has been flowing right up to Rajasthan since March 2008, benefitting Rajasthan as per their allocated share. Canal Network of 25717 km, comprising Main Canal, Branch Canals, Distributaries, Minors and Sub-minors, has been completed out of total length of 74626 km.

An Irrigation Potential of 10.15 lakh hectare has been developed against the planned Irrigation potential of 17.92 lakh hectare.

The planned completion year for the remaining works of the Canals and distribution network up to Minors is 2015-16 and up to Sub-Minors is 2016-17.

The Project is presently providing safe drinking water to 7789 villages and 157 urban centers in Gujarat against the targeted 9490 villages and 173 urban centers.

Sardar Sarovar Project has an installed capacity of 1450 MW of hydropower which has been fully commissioned.

(c) The water is being provided to farmers based on the demand and as per availability of water in the areas where Irrigation Potential has already been developed.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

PPPs in coal sector

2351. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government is planning to introduce Public Private Partnerships (PPPs) in coal sector;

- (b) if so, the details thereof;
- (c) the steps being taken by Government to keep a balance in PPPs; and
- (d) whether it is a joint venture model or sub-contract model?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) The Board of Coal India Limited (CIL) has recently finalized a Model Contract Agreement for mining of coal in the various mines of CIL. The mine operator shall be responsible for development and operation of the coal mine, construction of infrastructure facilities etc. However, the responsibility of acquisition of land, obtaining statutory clearances etc. shall be with CIL/subsidiary companies. The mine operator shall also be responsible for taking physical possession of land but compensations for land and Resettlement and Rehabilitation (R&R) shall be paid by CIL as per its approved R&R policy. The model does not envisage formation of joint ventures.

Price pooling mechanism for coal

2352. SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited (CIL) has given its nod for pooling the price of domestic and imported coal;
- (b) if so, the details thereof;
- (c) whether it is also fact that the price-pooling mechanism introduced by CIL may lead to an increase in average price of fuel leading to a hike in electricity costs; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) No, Sir.

- (b) to (d) Does not arise.

Coal exploration in South Africa

2353. SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited (CIL) is planning to form a subsidiary in South Africa to acquire mines and it continues to face an acute shortage of the fossil fuel;
- (b) if so, the details thereof;